

Notice

Please take note that Under Rule 4 of Chapter III (A) of the Rules of Patna High Court, along with the Proceeding, the parties are required to file synopsis.

I am directed to instruct that in Case of Criminal Appeals, the synopsis shall be filed in the format attached herewith.

It is, therefore, directed that the Cr. Appeals filed hereafter shall be accompanied by the synopsis in the format annexed herewith.

I am further directed that on and from 1<sup>st</sup> March, 2014, the Cr. Appeal not accompanied by the synopsis in the attached format will be considered defective.

Patna High Court  
Dated the 21<sup>st</sup> February, 2014

By order of Hon'ble the Chief Justice  
Sd/- Arbind Madhav  
Registrar (L & C)

### SYNOPSIS IN CRIMINAL APPEAL

Cr. App.-----(------Vs. State) (Admit-Bail=  
 (Sessions Trial No.-----/-----)

Date and time of

Occurrence ----- A/P.M. Place of occurrence/Village-----

Fardbeyan-----

F.I.R.----- P.S. Case No.-----

U/Ss.-----

(received in Court-----)

Informant -----

Deceased-----

**Witness named in FIR**

(1) -----

(2) -----

(3) -----

(4) -----

**Witnesses signed on F.I.R.**

(1) -----

Accused Named – (1) -----

Seizure-----

(2) -----

Witness signed (1) -----

(3) -----

(2)-----

(4) -----

(5) -----

(6) -----

Inquest - ----- at -----

Place -----

P.M. Examination -----at -----

At ----- By -----

Charge Sheet

**Accused sent for Trial**

Witness:-

(1) -----

(2) -----

(3) -----

(4) -----

(5) -----

(6) -----

(7) -----

(8) -----

(9) -----

(10) -----

(11) -----

(12) -----

(13) -----

I.Os. -----

Date of Cognizance -----

U/Ss.-----

Commitment -----

U/Ss.-----

Charge framed -----

U/Ss.-----

Trial Commenced -----

Evidence closed-----

Judgment -----

**WITNESSES EXAMINED AT TRIAL BY PROSECUTION**

<u>Name</u>	<u>Nature</u>	<u>Relevancy</u>
PW-1		
PW-2		
PW-3		
PW-4		
PW-5		
PW-6		
PW-7		
PW-8		
PW-9		
PW-10		

**DOCUMENTS EXHIBITED BY PROSECUTION**

- Ext-1
- Ext-2
- Ext -3
- Ext -4
- Ext -5
- Ext -6
- Ext -7
- Ext -8
- Ext -9
- Ext -10

**MATERIAL EXHIBITS BY PROSECUTION**

Ext - - 1 -

**WITNESSES EXAMINED AT TRIAL BY DEFENCE**

**DOCUMENTS EXHIBITED BY DEFENCE**

**SPECIFIC CHARGES AGAINST EACH ACCUSED:-**

**RELATIONSHIP :-**

**ENMITY:**

**Note: The column, which is not necessary to be fill up for any particular nature of appeal, need not be filled up.**